

MR. SPEAKER: Papers to be laid.
(Interruptions)**

MR. SPEAKER: I have not allowed anybody. Don't record anything.
(Interruptions)**

MR. SPEAKER: Nothing is being recorded.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I rise on a point or order.

MR. SPEAKER: What is your point of order.

SHRI JYOTIRMOY BOSU: Sir, under Rule 332, I rise on a point of order. You had made an observation yesterday. 'In fact, the Leader of the Opposition came to me and wanted the permission to make a statement'.

MR. SPEAKER: That subject is not here. You cannot raise a point of order unless the subject is before the House.

SHRI JYOTIRMOY BOSU: Under Rule 332, it makes it mandatory upon you to comply which says. . .

MR. SPEAKER: That is not the point of order. You have not given any notice for raising the point of order or anything of that sort.

(Interruptions)**

MR. SPEAKER: Nothing will be recorded.

12.01 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND AUDITED ACCOUNTS OF CHILDREN'S FILM SOCIETY, BOMBAY FOR 1977-78

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) on the activities of the Children's Film Society, Bombay for the year 1977-78.

(2) A copy of the Audited Accounts (Hindi and English versions) of the Children's Film Society, Bombay for the year 1977-78.

[Placed in Library. See No. LT-4024/79].

NOTIFICATIONS UNDER SUPREME COURT JUDGES (CONDITIONS OF SERVICE) ACT, 1958, HIGH COURT JUDGES (CONDITIONS OF SERVICE) ACT, 1954 AND A STATEMENT FOR NOT LAYING THE NOTIFICATIONS IN TIME

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table—

(1) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 990 in Gazette of India dated the 12th August, 1978, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958. [Placed in Library. See No. LT-4025/79].

(2) A copy of the High Court Judges (Travelling Allowance) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 991 in Gazette of India dated the 12th August, 1978, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (1) and (3) above.

[Placed in Library. See No. LT-4020/79].

**Not recorded.